



**Government of Jammu and Kashmir**  
**Department of Food, Civil Supplies & Consumer Affairs,**  
**Civil Secretariat, Srinagar/Jammu**

**NOTIFICATION**

Jammu, the 7<sup>th</sup> August, 2025

S.O. 205 :- In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 read with clause 9 of the Targeted Public Distribution (Control) Order, 2015 issued by the Government of India in the Ministry of Consumer Affairs, Food and Public Distribution published as G.S.R 213 (E) dated 20<sup>th</sup> of March, 2015, the Government of Jammu and Kashmir hereby make the following amendments in the Jammu and Kashmir Targeted Public Distribution (Control) Order, 2023; namely:-

1. After clause 20, the following clause shall be inserted, namely:-

**"20(A). License to Primary Agriculture Cooperative Society:**  
The Licensing Authority, wherever possible, on the request of Department of Cooperative may consider granting of FPS license to Primary Agriculture Cooperative Society (PACS). However, it shall be ensured that issuance/operation of such a license may not affect the minimum number of Ration Cards/beneficiaries allowed to the existing FPS, operating in the area."

2. In clause 35, in sub-clause (1), for clause (f), following clauses shall be Substituted, namely:-

"(f)(i) In case of misappropriation/embezzlement/ diversion/ black marketing of food grains or any specified commodity is reported and established against any Storekeeper or Salesman or FPS dealer, or any other official or officer of the Department, for wheat, rice and wheat flour, a penalty to the tune of Rs. 8000/- per quintal and in case of Sugar Rs. 120/- per kg will be recovered from him/her, along with double the cost of transportation, apart from taking of any legal/ administrative action against such dealer and/or employee. In case, Storekeeper or Salesman, FPS dealer or any other official or officer of the Department fails to deposit the recovery amount, same shall be recovered by invoking available legal remedies.

(ii) In case of non-reporting of misappropriation/ diversion/ black marketing of foodgrains by Chief Inspector/Inspector/Tehsil Supplies Officer/Supervisor to the authorities within a period of two months of said misappropriation/embezzlement and it is established that

such misappropriation/embezzlement is a result of his/her lack of supervision, then additional 20% of the total recovery amount calculated in terms of above rate shall be recovered from each of them. In case, Chief Inspector/Inspector/Tehsil Supplies Officer/Supervisor fails to deposit the recovery amount, same shall be recovered by invoking all available legal remedies.

(iii) In case of non-reporting of misappropriation/diversion/black marketing of foodgrains by Assistant Director concerned to the authorities within a period of two months of said misappropriation/embezzlement and it is established that such misappropriation/embezzlement is a result of his lack of supervision, then additional 10% of the total recovery amount calculated in terms of above rate shall be recovered from him/her. In case, Assistant Director fails to deposit the recovery amount, same shall be recovered by invoking all available legal remedies.

(iv) In case any FPS dealer charges and obtains the, thumb impression (biometric) of the beneficiary against his monthly entitle quota but fails to deliver such entitled quantity to him actually, and such fact is established, then the cost of short delivered foodgrains shall be recovered from the concerned FPS dealer at the rate of Rs. 8000/- per quintal for rice, wheat and wheat flour and Rs. 120 for each Kg of sugar and paid to the beneficiary. In case, FPS dealer fails to deposit the recovery amount, same shall be affected by invoking all available legal remedies.

(v) The penalties in respect of misappropriation or related activities of gunny bags shall be Rs. 30/- for each gunny bag or twice market price, to be established by the concerned Director, whichever is higher."

This notification shall be deemed to have been incorporated in the Jammu & Kashmir Targeted Public Distribution System (Control) Order, 2023, ab-initio.

**By order of the Lieutenant Governor.**

*Sd/-*

**(Saurabh Bhagat), IAS  
Commissioner/Secretary to the Government**

No: FCSCA-FPS/55/2021 (76506)

Dated: 07 -08-2025

Copy to the:

1. Secretary, Department of Food and Public Distribution, Government of India.
2. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India.



3. Commissioner/Secretary to the Government, General Administration Department.
4. Divisional Commissioner, Kashmir/Jammu.
5. All Deputy Commissioners, J&K.
6. Director, Food, Civil Supplies & Consumer Affairs, Kashmir/Jammu.
7. Controller, Legal Metrology Department, J&K.
8. Special Secretary to the Chief Secretary, for information of the Chief Secretary.
9. Director Archives, Archeology and Museums, J&K.
10. Private Secretary to Additional Chief Secretary, Finance Department for information.
11. OSD to Hon'ble Minister, Department of Food, Civil Supplies & Consumer Affairs, J&K.
12. Private Secretary to Commissioner/Secretary to the Government, Department of FCS&CA for information of the Commissioner/Secretary.
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**(Dr. Gulshan Kumar) JKAS**  
**Deputy Secretary to the Government**